

**IN THE INCOME TAX APPELLATE TRIBUNAL,
DELHI BENCH: 'G' NEW DELHI**

**BEFORE SHRI O.P. KANT, ACCOUNTANT MEMBER
AND
SHRI KULDIP SINGH, JUDICIAL MEMBER
[Through Video Conferencing]**

ITA No.6741/Del/2017
Assessment Year: 2014-15

Sh. Satish Jain, 64, First Floor, AGCR Enclave, New Delhi	Vs.	ACIT, Central Circle-27, New Delhi
PAN :AAFPJ6142B		
(Appellant)		(Respondent)

Appellant by	Sh. Bhavnesh Jain, AR
Respondent by	Sh. Prakash Dubey, Sr.DR

Date of hearing	05.07.2021
Date of pronouncement	05.07.2021

ORDER

PER O.P. KANT, AM:

This appeal by the assessee is directed against the order of learned Commissioner of Income Tax (Appeals)-XXVI, New Delhi, dated 29.09.2017 passed for assessment year 2014-15.

2. We have heard learned Representatives of both the parties through Video Conferencing.

3. The learned counsel for the assessee, vide letter dated 05.07.2021, has requested for withdrawal of the appeal as the

assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration, under the “Vivad Se Vishwas Scheme, 2020”. Form No. 3 has been issued in favour of the assessee, which is placed on record. The learned counsel, therefore, seeks permission to withdraw the appeal.

2. In view of the aforesaid, the appeal of the assessee is dismissed as withdrawn.

Order pronounced in the open court.

Sd/-
(KULDIP SINGH)
JUDICIAL MEMBER

Sd/-
(O.P. KANT)
ACCOUNTANT MEMBER

Dated: 5th July, 2021.

RK/-

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asst. Registrar, ITAT, New Delhi